

Streamlining registration with EPFO and ESIC

1519. SHRI AVINASH PANDE: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the measures being taken by Government to reduce time taken for registration with the Employees' Provident Fund Organization (EPFO) and Employees' State Insurance Corporation (ESIC);
- (b) whether bottlenecks in the compliance processes have been identified; and
- (c) the measures being taken to eliminate the same?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) to (c) The Government has taken cognizance of the bottlenecks for compliance of Employees' Provident Fund and Miscellaneous Provisions Act, 1952 and Employees' State Insurance Act, 1948 and has taken the following steps to reduce the time taken for registration with Employees' Provident Fund Organization (EPFO) and Employees' State Insurance Corporation (ESIC):

- (i) A facility for Online Registration of Establishment (OLRE) has been provided by EPFO to employers who can now get their establishments registered online and generate provident fund code numbers online instantly.
- (ii) Similarly, employers can register themselves under the Employees' State Insurance Act, 1948 by submitting information online. The registration certificate is sent to the employer by e-mail at the registered e-mail ID.

Fixing of minimum wages in accordance with inflation

†1520. SHRIMATI KANAK LATA SINGH: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether wages in the unorganized sector are fixed under the rules framed under the Minimum Wages Act, 1948;
- (b) when and what are the changes made in this Act;
- (c) whether Government would consider fixing the minimum wages in accordance with the inflation on the lines of the amount being paid by Government to Government sector employees every year to counter inflation; and

† Original notice of the question was received in Hindi.

(d) whether Government would consider making amendments in this law or enacting a new law to enable the workers in the unorganized sector to get appropriate wages?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) The Minimum Wages Act was enacted in the year 1948 primarily to safeguard the interests of the workers engaged in unorganized sector who are vulnerable to exploitation due to illiteracy and lack of bargaining power.

(b) A list of changes made in the Act is given in Statement (*See below*).

(c) The minimum wages, at present are revised from time to time by the Central Government for the Scheduled employments under its jurisdiction on the basis of Consumer Price Index in the form of Variable Dearness Allowance (VDA), effective in April and October, so as to safeguard the unorganized sector workers to counter inflation.

(d) The Minimum Wages Act, 1948 is also applicable to unorganized sector and the enforcement of the Act is with the appropriate Government as defined in the Act.

Statement

Changes made in the Minimum Wages Act, 1948.

Name of the Act	Sl. No.	Year in which the Amendments made	Sections to which Amendments made
1	2	3	4
The Minimum Wages Act, 1948 (11 of 1948)	1.	The Minimum Wages (Amendment) Act, 1950, (56 of 1950)	3(1)(a)
	2.	The Part B States (Laws) Act, 1951 (3 of 1951)	1(2)
	3.	The Minimum Wages (Amendment) Act, 1951 (16 of 1951)	3(1) (a)
	4.	The Minimum Wages (Amendment) Act, 1954 (26 of 1954)	2(a), 2(e) (i), 3(1), 14(2), 26(2A), 31

1	2	3	4
	5.	The Minimum Wages (Amendment) Act, 1957 (30 of 1957)	2(b) (i), 2(h), 3(1) a, 3(1)(b), 3(3)(b), 5, 6 (omission), 7, 9, 10, 12, 13, 13(2), 13(3), 19(2) (d), 19(4), 20(1), 20(2), 20(3), 21(1), 22, 22A, 22B, 22C, 22D, 22E, 22F, 26(2), 26(2A), 30(2), 31(2), item 7 under Part I of the schedule
	6.	The Minimum Wages (Amendment) Act, 1961 (31 of 1961)	3(1)(a), 3(1A), 3(2A), 30A, 31
	7.	The Central Labour Laws (Extension to Jammu & Kashmir) Act, 1970, (51 of 1970)	1(2)
	8.	The Child Labour (Prohibition & Regulation) Act, 1986 (61 of 1986)	2(a), 2(aa), 2(bb)
	9.	The Delegated Legislation Provisions (Amendment) Act, 2004 (4 of 2005)	30A(2)

Road map for generation of jobs

1521. SHRI B.K. HARIPRASAD: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether Government has evaluated total number of employment given to youth since May, 2014;
- (b) if so, details thereof, if not, reasons therefor;
- (c) whether Government has any roadmap to generate jobs to accommodate